

(7)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH, JODHPUR.

\* \* \*

Date of Decision: 18.3.97

OA 136/96

Jagdish, Safaiwala under Station Superintendent, Northern Railway, Jodhpur.

... Applicant

Versus

1. Union of India through General Manager, Baroda House, Northern Railway, New Delhi.
2. The Divisional Railway Manager, Northern Railway, Jodhpur.
3. The Asstt. Commercial Superintendent, Northern Railway, Jodhpur Division, Jodhpur.
4. The Station Superintendent, Northern Railway, Jodhpur.

... Respondents

CORAM:

HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR.O.P.SHARMA, ADMINISTRATIVE MEMBER

For the Applicant

... Mr.B.Khan

For the Respondents

... Mr.S.S.Vyas

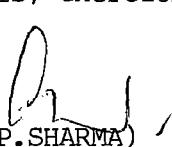
O R D E R

PER HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

  
Applicant, Jagdish, in this application u/s 19 of the Administrative Tribunals Act, 1985, has prayed for treating the period of suspension from 27.5.91 to 23.6.92 as spent on duty for all purposes. It has also been prayed that the respondents may be directed to pay his due pay and allowances for the entire period of suspension.

2. We have heard the learned counsel for the parties.

3. The learned counsel for the respondents has filed reply to the OA stating therein that the grievance of the applicant in regard to treating the period of suspension as spent on duty for all purposes has been redressed by order, at Ann.R-1, dated 5.11.96, which states that the period of suspension from 26.5.91 to 23.6.92 has been regularised as duty. The grievance of the applicant having been redressed, this OA does not survive for consideration. It is, therefore, dismissed. No order as to costs.

  
(O.P.SHARMA)

ADMINISTRATIVE MEMBER

VK

  
(GOPAL KRISHNA)  
VICE CHAIRMAN